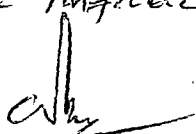
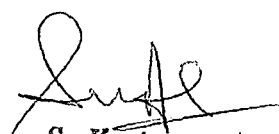


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C.A.T. Bench, JAIPUR

Date of Order	Orders
3. 3. 2000	Mr. P. V. Cella - Counsel for applicant. Mr. Hemant Gupta - Proxy of Mr. M. Rafiq - Counsel for respondents. The learned counsel for the applicant submits that in this case prayer of the applicant was to quash the order of suspension dated 24.2.94 (Annex A1), the applicant has already been retired from the service, therefore the prayer of the applicant has become infructuous. He seeks disposal of this O.A. as having become infructuous. In view of the submissions made by the learned counsel for the applicant this O.A. is disposed of as having become infructuous.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  S. K. Agarwal Member (Judicial)

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P.V. Cella
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30.3.2000

35/2000